

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 564/252/ND/2018

In the matter of:

M/s. Dholiya Sales Pvt. Ltd.
Vs.
ROC & Another.

....**Appellant**

....**Respondent**

Under Section: 252

Order delivered on 20.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant	: Mr. Ayush Gupta, Adv.
For the Respondent	: Ms. Kusum Yadav, Company Prosecutor
For the IT	: Mr. Puneet Rai, St. Counsel with Mr. Manas Tripathi, Adv.

ORDER

Ld. Counsel for the appellant states that the copy of relevant court proceedings will be filed within three days with a copy in advance to the other side. ROC has not filed reply. Income tax department has raised certain demands against the appellant company but an inquiry with the Income tax department. The department is unable to give the details about the demands raised in their report. Today Ld. Counsel for the Income tax department Ms. Vibhooti Malhotra is not present to give the instructions. Ld. Proxy counsel for the

Income tax department is directed to inform Ms. Vibhooti Malhotra to remain present on the next date of hearing in the Court and get the appropriate instructions with respect to the reply filed and demands raised and bring relevant documents with respect to the said demands. Let ROC reply be filed within one week. The learned counsel for the appellant further seeks that ROC should give the proof of service of notice on the company and its directors prior to striking off on the next date of hearing or give any explanation in their reply. Adjourned to 27.09.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

